Minutes of the Meeting 01.09.2009

Present:-

- A. Shri Wajahat Habibullah, Chief Information Commissioner
- B. Shri A. N. Tiwari, Information Commissioner
- C. Prof. M.M. Ansari, Information Commissioner
- D. Smt. Annapurna Dixit, Information Commissioner
- E. Sh. M. L. Sharma, Information Commissioner
- F. Shri. Shailesh Gandhi, Information Commissioner, and
- G. The Secretary Shri. B.B. Srivastava and other officials assisted the Commission.
- 1.Central Information Commission placed on record the appreciation of the contribution of Sh. L. C. Singhi, Registrar & J. S. (Law) in the evolution of the legal aspect of the Commission on his demitting office upon completing his deputation .
- 2. The decision of the Hon'ble High Court of Delhi in a writ against the decision of the Commission on imposition of penalty in case File No. CIC/OK/C/2007/00238 was read out for information. The Commission desired that Professor Nigam may discuss the contemporary legal issues relating to Right to Information Act with the IC/CIC from time to time..
- 3.The Commission desired the secretariat to examine the possibility of receiving communications in the personal sections of the ICs/CIC relating to the cases which are registered in the Commission.

Agenda 1: Action Taken Report on Minutes dated 18.08.2009

Noted

Agenda 2: Suggestion of Mr. H. C. Arora an Advocate.

Noted.

Agenda 3: Progress on the proposed Convention 2009.

Commission decided that Information Commissioner Professor M. M. Ansari, chair the first Technical Session. It further desired that the speakers of the first Technical Session circulate the major recommendation to the audience in advance. Commission also desired that Sh. L. C. Singhi present a perspective of "RTI & other Laws in India" in the last technical session of 13.01.2009. Sh. Shekhar Singh be requested to provide a copy of his presentation to the panelists in advance. Commission directed that a brochure of the articles / documents / research paper on RTI be brought out by the Commission preferably before the proposed Convention, 2009.

Other matters

The suggestion received from Advocate Kapoor of Chandigarh commenting on the decision of the Supreme Court of India regarding property statements was placed before the Commission